

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 105

CP(IB) No. 160/Chd/Pb/2023

IN THE MATTER OF:

Punjab Venture Capital Ltd.

...Petitioner

Vs.

SM Lawdigest Com Ltd.

...Respondent

Under Section: 7, IBC 2016

Order delivered on 09.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Ajay Pal Singh, Advocate

For the Respondent : Already ex-parte vide Order dated 17.01.2024

ORDER

Part arguments heard. Learned counsel for petitioner is directed to file short note on the maintainability issue and on the threshold point and he is also directed to seek instructions for withdrawal of the petition, failing which the appropriate order will be passed. Last opportunity is granted. Let the matter be listed on 16.07.2024.

Sd/-
(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)

Pooja